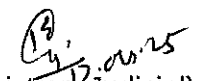


HIGH COURT OF CHHATTISGARH, BILASPUR

Updated Status Report of pending MPs/MLAs cases for the Month of March 2025

Sr.	Name of District	Name of the Court	Case No.	Party Name	Sections	Status Report received from the concern Court
1	Bastar at Jagdalpur	CJM, Jagdalpur	935/22	1. Kedar Kashyap(sittir,g MLA) 2. Santosh Bafna, Formar MLA) 3.Baiduram Kashyap (Formar MLA)	U/s 146,147 Railway Ac.	Evidence before charge
2	Bilaspur	CJM, Bilapsur	2158/2015	State Vs Amitesh Rai & Others	147,427 IPC	Evidence and Fixed for 24/04/2025
3	Balodabazar	CJM, Balodabazar	2818/2024	State Vs Kishore Navrandge & Ors. (Devendra Yadav (MLA)	Section 153(A), 505(1), 505(1)(B), 505(1) (C), 109,120(B),147, 148, 186, 353,332 333,307, 435, 436, 341, 427 IPC & 3,, 4 PDPP Act,	Fixed for 12/03/2025
4	Durg	CJM, Durg	Complaint Case No. 6623/ 2022	Smt. Purnima Thakur Vs. Dr. Laxmi Dhruw (Former MLA)	U/s 420 IPC	List for final argument on 04/04/2025
5	Janjgir-Champa	JMFC, Champa	471/2021	Baleshwar Sahu	Section 147, 294,452,323, U/s 149,427 IPC	For Evidence (Application u/s 173(8) CRPC 193 BNS on argument
6	Kabirdham (Kawardha)	CJM, Kawardha	Criminal Case No. 135/2022	State of C.G. Vs. Ashok Kumar Sahu & Ors.	U/s 147, 148, 149, 109, 353, 332, 153(A), 186, 188, 295, 427, 120(B), 144, 152, 440, 452, 455, 295(K) IPC & 3 Prevention of Damage Property Act	Argument
		CJ-II & JMFC, Pandariya	456/2021	State of C.G. Vs. Vijay Sharma & Ors. (Vijay Sharma -Sitting MLA)	U/s 147, 186, 353, 447 IPC & 3 Prevention of Damage Property Act	Prosecution Evidence
7	Raipur	4 th A.D.J., Raipur	ED 03/2023	ED Vs. 1. Devendra Singh Yadav (Sitting) 2. Chandradev Prasad Roy (Former)	3, 4 Prevention of Money Laundering Act, 2002	Fixed for 26.04.2025 for appearance
		4 th A.D.J., Raipur	ED 05/2024	ED Vs Kawashi Lakhma	3, 4 Prevention of Money Laundering Act, 2002	Fixed for 26.04.2025
		II CJ-SD/J.M.F.C.& Special Magistrate of CBI,,Raipur (C.G.	Case No. 5465/18	C.B.I. Vs. Kailash Moraraka & Others	120B, 469, 471 IPC & 6,7- I.T. Act	Fixed for 04.04.2025

8	Rajnandgaon	1.Special Judge (CGPDI Act)	Spl Cr. 04/2020	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, 471, 384, 120B IPC, Section 10 Chhattisgarh Protection of Depositors Interest Act, 2005 and Section 3, 4, 6 The Prize Chits and Money Circulation Scheme (Banning) Act 1978	माननीय छत्तीसगढ़ उच्च न्यायालय से WPCR No. 164/2021 में पारित आदेश दिनांक 08.03. 2021 के आदेशानुसार स्थगित
		2.Special Judge (CGPDI Act)	Spl Cr. 05/2020	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, 471, 384, 120B IPC, Section 10 Chhattisgarh Protection of Depositors Interest Act, 2005 and Section 3, 4, 6 The Prize Chits and Money Circulation Scheme (Banning) Act 1978	माननीय छत्तीसगढ़ उच्च न्यायालय से WPCR No. 174/2021 में पारित आदेश दिनांक 09.03. 2021 के आदेशानुसार स्थगित
		3.Special Judge (CGPDI Act)	Spl Cr. 05/2021	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, 471, 384, 120B IPC, Section 10 Chhattisgarh Protection of Depositors Interest Act, 2005 and Section 3, 4, 6 The Prize Chits and Money Circulation Scheme (Banning) Act 1978	माननीय छत्तीसगढ़ उच्च न्यायालय से WPCR No. 172/2021 में पारित आदेश दिनांक 09.03. 2021 के आदेशानुसार स्थगित
		4.Special Judge (CGPDI Act)	Spl Cr. 04/2021	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, 471, 384, 120B IPC, Section 10 Chhattisgarh Protection of Depositors Interest Act, 2005 and Section 3, 4, 6 The Prize Chits and Money Circulation Scheme (Banning) Act 1978	अभियुक्त मधुसूदन यादव, नरेश डाकलिया एवं अभिषेक सिंह के उपस्थिति हेतु एन.ए.
		5.Special Judge (CGPDI Act)	Spl Cr. 02/2021	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, 471, 384, 120B IPC, Section 10 Chhattisgarh Protection of Depositors Interest Act, 2005 and Section 3, 4, 6 The Prize Chits and Money Circulation Scheme (Banning) Act 1978	अभियुक्त मधुसूदन यादव, नरेश डाकलिया एवं अभिषेक सिंह के उपस्थिति हेतु एन.ए.
		6.Special Judge (CGPDI Act)	Spl Cr. 06/2021	C.G. State Vs. Md. Jamaid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, 471, 384, 120B IPC, Section 10 Chhattisgarh Protection of Depositors Interest Act, 2005 and Section 3, 4, 6 The Prize Chits and Money Circulation Scheme (Banning) Act 1978	अभियुक्त मधुसूदन यादव, नरेश डाकलिया एवं अभिषेक सिंह के उपस्थिति हेतु एन.ए.


Registrar (Judicial)